

ITEM NO.1501

Court 6 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1492/2021

PAPPU TIWARY

Appellant(s)

VERSUS

STATE OF JHARKHAND

Respondent(s)

([HEARD BY HON. SANJAY KISHAN KAUL AND HON. M.M. SUNDRESH, JJ.])

WITH

CrI.A. No. 1202-1203/2014 (II-A)

(Mr. Seshadri Sekhar Ray has been appointed as Amicus Curiae)

Date : 31-01-2022 These appeals were called on for pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

Jail Petition

For Appellant(s) Mr. Shree Prakash Sinha, Adv.
Mr. Rakesh Mishra, Adv.
Ms. Mohua Sinha, Adv.
Mr. Nawalendra Kumar, Adv.
Mr. Sidharth Singh, Adv.
Mr. Shekhar Kumar, AOR

For Respondent(s) Mr. Tapeshe Kumar Singh, AOR/ AAG
Mr. Aditya Pratap Singh, Adv.
Mr. Aditya Narayan Das, Adv.

The Court pronounced the following

J U D G M E N T

Hon'ble Mr. Justice Sanjay Kishan Kaul pronounced the judgment for the Bench comprising His Lordship and Hon'ble Mr. Justice M.M. Sundresh.

The appeals are dismissed in terms of the signed reportable judgment.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)

[Signed reportable judgment is placed on the file]